GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:4971 ANSWERED ON:26.04.2010 CHINESE PRODUCTS IN INDIAN MARKETS Singh Shri Radha Mohan;Yadav Shri Ranjan Prasad

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether substandard goods including mobiles, toys, edible products and other consumer items from China are flooding Indian markets due to lack of regulations;

(b) if so, the details thereof alongwith the remedial measures being taken in this regard;

(c) whether these items are being sold in Indian markets even after the imposition of ban on them;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) whether any assessment has been made to know the impact of such imports on Indian manufacturers and domestic industry; and

(f) if so, the details thereof and the response of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) and (b): All imported goods in India are subject to domestic laws, rules, orders, regulations, technical specifications, environment and safety norms. These regulations are notified in ITC (HS) classification of export and import items.

The Government acts in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health. In the specific cases where Customs detect import of fake/ toxic goods, the said fake/ toxic goods are seized and penal action is initiated under the provisions of Customs Act, 1962 read with other Allied Acts.

Due to concerns regarding melamine contamination in milk and milk products from China, on the recommendation from Food Safety and Standard Authority of India, the Government has prohibited import of milk and milk products including chocolate and chocolate products and candies/ confectionery/ food preparations with milk or milk solids as ingredient, from China. Further, import of toys is subject to meeting of the specified technical and safety standards. Import of mobile handsets without International Mobile Equipment Identity (IMEI) or with all zeroes IMEI and import of CDMA mobile phones without Electronic Serial Number (ESN)/ Mobile Equipment Identifier (MEID) or all zeroes ESN/ MEID, has been prohibited.

(c) and (d) : The goods imported prior to imposition of ban/ application of mandatory standards may be presented for sale in the country subject to applicable domestic laws/ regulations applicable on the sale.

(e) and (f) : Any domestic concern arising out of imports are addressed by appropriate action under the provisions of the Agreement on Antidumping (i.e. the Agreement on Implementation of Article VI of the General Agreement on Tariffs and Trade, 1994), the Agreement on Safeguards and the Agreement on Subsidies and Countervailing Measures of the WTO.